



THE ASSAM GAZETTE

অসাধাৰণ

EXTRA ORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 21st January, 2012.

No. LGL. 101/2011/98. - The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. 1 OF 2012

(Received the assent of the Governor on 18th January, 2012)

THE COTTON COLLEGE STATE UNIVERSITY (AMENDMENT) ACT, 2011

to amend the Cotton College State University Act, 2011

**Assam Act
No.
XIX of 2011**

Preamble

Whereas it is expedient to amend the Cotton College State University Act, 2011, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Sixty-second Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called "the Cotton College State University (Amendment) Act, 2011."
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
the Long title
and Preamble**

2. In the principal Act, in the Long title and Preamble, for the word and punctuation mark "affiliating", the word "unitary" shall be substituted.

**Amendment of
section 2**

3. In the principal Act, in section 2.
 - (i) in clause (g), for the words "a College affiliated to", the words "a Constituent College of" shall be substituted;
 - (ii) for clause (i), the following shall be substituted, namely :-
"(i) "Recognised College" or "college" means a Constituent College recognised as such by the Executive Council in accordance with the provisions of this Act and the Statutes;"
 - (iii) in clause (l), after the words "as such", appearing at the end, the words "and such other Colleges as may be recognised as such Constituent College by the Executive Council in accordance with the provisions of this Act and the Statutes" shall be inserted;
 - (iv) in clause (p), in between the words "a" and "College", appearing in the first line, the word "Constituent" shall be inserted;
 - (v) in clause (s), the words and punctuation mark "whether constituent or affiliated," shall be deleted.

Amendment of section 4

4. In the principal Act, in section 4, the existing provision shall be renumbered as 4 (1) and thereafter the following shall be inserted as sub-section (2), namely :-

"(2) All disputes pertaining to the University shall be subject to the Jurisdiction of Courts in Kamrup (Metro) District."

Amendment of section 9

5. In the principal Act, in section 9, in clause (8), the last sentence beginning with the words "In such circumstances" and ending with the words "of this Act" shall be deleted.

Amendment of section 11

6. In the principal Act, for section 11, the following shall be substituted, namely:-

"Jurisdiction

11. The Jurisdiction of the Cotton College State University shall extend throughout the State of Assam. Such College as may agree to accept the statutes and ordinances of the University may join the Cotton College State University as a Constituent College. Any College admitted to the privileges of the University shall cease to be associated with, or be admitted to the privileges of, any other University. The Cotton College as on the date of coming into force of this Act shall automatically be deemed to be a Constituent College of the University."

Amendment of section 17

7. In the principal Act, in section 17, in sub-section (1), the words "and its affiliated Colleges" shall be deleted.

Amendment of section 19

8. In the principal Act, in section 19, —

(i) for existing clause (xv), the following shall be substituted, namely :-

"(xv) President and Secretary, Cotton College University Teachers' Association and President and Secretary, Cotton College Teachers' Association;"

(ii) for the existing clause (xvii), the following shall be substituted, namely :-

"(xvii) The Principal of the Cotton College;"

(iii) clause (xix) shall be deleted and the existing clauses (xx), (xxi) and (xxii) shall be renumbered respectively as clauses (xix), (xx) and (xxi);

(iv) in clause (ixx) so renumbered, for the words "affiliated Colleges", the words "Constituent Colleges" shall be substituted.

Amendment of section 22

9.

In the principal Act, in section 22, in sub-section (1), —

- (i) for clause (viii), the following shall be substituted, namely :-

“(viii) President and Secretary, Cotton College Teachers’ Association,”;

- (ii) for clause (xii), the following shall be substituted, namely :-

“(xii) Principal of Cotton College and one Principal from other Constituent Colleges to be elected from amongst themselves;”;

- (iii) in clause (xv), the words “or the affiliated Colleges” shall be deleted;

- (iv) in clause (xvi), the words “and the principals of the affiliated Colleges” shall be deleted.

Amendment of section 25

10.

In the principal Act, in section 25, in sub-section (1), -

- (i) in clause (a), in sub-clause (x), after the word “Association”, the words “and the President and Secretary, Cotton College Teachers’ Association” shall be inserted;

- (ii) in clause (b), -

(a) in sub-clause (xiii), for the words “affiliated Colleges”, wherever they occur, the words “Constituent Colleges” shall be substituted;

(b) in sub-clause (xv), for the words “the affiliated Colleges”, the words “the Constituent Colleges” shall be substituted.

Amendment of section 31

11.

In the principal Act, in section 31, in sub-section (1), —

- (i) in clause (iii), after the word “Association”, the words “and the President and Secretary, Cotton College Teachers’ Association” shall be inserted;

- (ii) in clause (vi), for the words “five affiliated Degree Colleges”, the words “Constituent Colleges” shall be substituted.

Amendment of section 32

12.

In the principal Act, in section 32, in clause (i), for the words “the Degree Colleges affiliated to the University”, the words “Constituent Colleges” shall be substituted.

Amendment of section 37 13.

In the principal Act, in section 37, for the existing clause (vii), the following shall be substituted, namely:-

“(vii) the conditions and criteria under which the Constituent Colleges may be admitted to the privileges of the University and the withdrawal of such privileges:

Provided that no new Constituent College shall be admitted to the privileges of the University without the prior concurrence of the State Government;”

Amendment of section 39 14.

In the principal Act, in section 39, in clause (v), for the words “the affiliation of Colleges”, the words “the recognition of Constituent Colleges” shall be substituted.

MOHD. ABDUL HAQUE,
Secretary to the Govt. of Assam,
Legislative Department, Dispur.